

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 329/TT/2022

- Subject** : Petition for determination of transmission tariff for the transmission lines owned by the Petitioner (MPPTCL) which have been held to be ISTS lines for the year 2019-20 to 2023-24 for inclusion of these assets in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations 2019 and (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.
- Date of Hearing** : 26.7.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Madhya Pradesh Power Transmission Company Limited (MPPTCL)
- Respondent** : PGCIL/CTUIL and 4 Others
- Parties present** : Ms. Poorva Saigal, Advocate, MPPTCL
Shri Shubham Arya, Advocate, MPPTCL
Ms. Shikha Sood, Advocate, MPPTCL
Ms. Anumeha Smiti, Advocate, MPPTCL

Record of Proceedings

Learned counsel for Madhya Pradesh Power Transmission Company Limited (MPPTCL) submitted that the instant petition has been filed for determination of transmission tariff for 16 numbers of transmission lines owned by the Petitioner that have been held to be ISTS lines for the years 2019-20 to 2023-24 for inclusion of these assets in computation of Point of Connection Charges and Losses in accordance with the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations 2019 and (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

2. Learned counsel for the Petitioner submitted that the information sought vide RoP dated 12.1.2023 could not be filed in time and that the information is ready and requested that the petitioner be allowed to file the same.



3. She submitted that APTEL's directions/ observations regarding the useful life of the transmission lines and the methodology to be adopted by the Commission for the determination of tariff of the non-ISTS carrying inter-State power, in judgment dated 6.7.2023 in Review Petition No. 12 of 2022 in Appeal No. 267 of 2018 and Review Petition No. 13 of 2022 in Appeal No. 274 of 2018, filed by RRVPNL, may be adopted in the case of the Petitioner as well.
4. In response to a query, learned counsel for the Petitioner submitted that the instant petition covers only transmission lines and does not include any bays.
5. The Commission directed the Registry to open the e-portal so that the Petitioner could file the information sought.
6. The Commission directed the Petitioner to implead WRLDC and WRPC, file the amended "Memo of Parties" and serve a copy of the petition on WRLDC and WRPC. The Commission further directed the Petitioner to file revised tariff forms considering the useful life of the transmission lines as 35 years on an affidavit by 14.8.2023 with an advance copy to the Respondents. The Respondents to file their reply on an affidavit by 28.8.2023 with an advance copy to the Petitioner and the Petitioner is to file its rejoinder, if any, by 11.9.2023.
7. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.
8. The Petition shall be listed for further hearing on 29.9.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

